

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 51 OF 2018
APPEAL NO. 52 OF 2018 AND
APPEAL NO. 53 OF 2018

Dated: 20th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matters of:

APPEAL NO. 51 OF 2018

Jindal India Thermal Power Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission &Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Ms. Ankita Bafna.

Counsel for the Respondent(s) : Ms. Parichita Chowdhury
h/f Ms. Swapna Seshadri for R-2

APPEAL NO. 52 OF 2018

M/s Vedanta Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission &Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Ms. Ankita Bafna.

Counsel for the Respondent(s) : Ms. Parichita Chowdhury
h/f Ms. Swapna Seshadri for R-2

APPEAL NO. 53 OF 2018

IND Barath Energy (Utkal) Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission &Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Ms. Ankita Bafna

Counsel for the Respondent(s) : Ms. Parichita Chowdhury
h/f Ms. Swapna Seshadri for R-2

ORDER

Learned counsel, Ms. Ankita Bafna appearing for the Appellant prays for another three weeks' time to file rejoinder. She is permitted to file the rejoinder along with an IA on or before 10.08.2018, after serving copy on the other side.

As agreed by the learned counsel appearing for the parties, list these matters on **17-8-2018** along with Appeal No. 57 of 2018 tagged.

(S. D. Dubey)
Technical Member

tpd/vg

(Justice N. K. Patil)
Judicial Member